

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 95 of 2013**

**Dated : 4<sup>th</sup> April, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Bharat Sanchar Nigam Ltd. ... Appellant(s)**

**Versus**

**Kerala State Electricity Board & Anr. ....Respondent(s)**

Counsel for the Appellant(s): Mr. Sharat Kapoor and  
Ms. Noor Alam

Counsel for the Respondent(s):

**ORDER**

The Learned Counsel for the Appellant seeks some more time to file the rejoinder. Accordingly, he is directed to file the rejoinder on or before 30.04.2013 after serving copy on the other side.

Post the matter for hearing on **01.05.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk/vt**